

been completed so far, on the pipeline-link between the Nahorkatiya, Hugrijan and Moran oil fields and Barauni Refinery.

(b). 717.5 miles.

Division of Assets between Maharashtra and Gujarat

3411. { Shri P. R. Patel:
Shri D. J. Naik:
Shri Chhotubhai Patel:

Will the Minister of Home Affairs be pleased to state:

(a) details of assets which had been divided between Maharashtra and Gujarat States under the Bombay Reorganisation Act; and

(b) details of disputes regarding division of assets between the two States?

The Minister of State in the Ministry of Home Affairs (Shri Datar): (a). The Bombay Reorganisation Act, 1960, provides the manner in which assets of the former State of Bombay are divisible between the States of Maharashtra and Gujarat. The details of the assets have to be worked out by the two State Governments. The Government of India have issued orders in respect of the following two cases referred to them:

- (1) Transfer of securities of the value of Rs. 10.00 crores to the Government of Gujarat from the Cash Balance Investment Account of the State of Bombay.
- (2) Transfer of securities of the value of Rs. 14.20 crores to the Government of Gujarat from out of the share of the State of Maharashtra in the Cash Balance Investment Account of the State of Bombay.

(b). According to the information readily available, the following cases

of dispute have been referred by the State Governments:—

- (1) Allocation of investments in the Sinking and Depreciation Funds etc.
- (2) Allocation of recoveries of advance of pay and T.A. etc. made to the Government servants before the appointed day.
- (3) Apportionment of the Port Reserve Fund and the Port Development Fund.

Vawol Well (Gujarat)

3412. { Shri P. R. Patel:
Shri D. J. Naik:
Shri Chhotubhai Patel:

Will the Minister of Mines and Fuel be pleased to state whether Vawol well (Gujarat) has been filled up with cement and if so, how many bags of cement were used?

The Minister of Mines and Fuel (Shri K. D. Malaviya): No, Sir.

Coal Supply to States

3413. { Shri P. R. Patel:
Shri D. J. Naik:

Will the Minister of Mines and Fuel be pleased to state the allotment and supply of coal of different varieties to different States in 1960, 1961 and 1962 and factors governing allotments and supply?

The Minister of Mines & Fuel (Shri K. D. Malaviya): During 1962, the quotas to different States have been revised in order to match them closely with the rail transport capacity available. It was felt that instead of fixing a quota far in excess of the transport capacity available, it is in the interest of consumers to make a realistic allocation which can be expected to be actually moved so that the consumers can properly plan the working of their units. A comparative statement indicating the quotas

allocated to different States during 1960, 1961 and 1962 and the despatches of coal to these States during 1960 and 1961 is laid on the Table of the House. [See Appendix IV, annexure No. 60].

Lok Sahayak Sena Training Teams

3414. Shri A. K. Gopalan: Will the Minister of Defence be pleased to state:

(a) whether the staff of the Lok Sahayak Sena Training Teams is treated as Army or civilian personnel;

(b) whether the Army Act as well as the benefits given to Army personnel are applicable to them; and

(c) if they are civilian personnel, whether the recommendations of the Second Pay Commission are applicable to them?

The Minister in the Ministry of Defence (Shri K. Raghuramaiah):
(a). The staff of Lok Sahayak Sena Training Teams comprise of three categories of personnel, viz.,

- (i) Regular Army personnel,
- (ii) Re-employed ex-army personnel, and
- (iii) Non-combatants un-enrolled.

Those coming under (i) and (ii) above are treated as Army personnel and those under (iii) are civilians.

(b). The Army Act is applicable to Regular Army personnel and re-employed ex-Army personnel. While the former are entitled to all the benefits of Regular Army personnel, the latter are re-employed exclusively for service with Lok Sahayak Sena Training Teams on special terms of engagement. Army Act does not apply to non-combatants un-enrolled; nor do they get all the benefits given to Army personnel.

(c). Non-combatants un-enrolled are treated in the same manner as

their counterparts in the Regular Army. They are entitled to the pay scales but not to all the benefits of the Second Pay Commission's Report.

Rourkela Steel Plant

3415. Shri G. Mohanty: Will the Minister of Steel and Heavy Industries be pleased to state:

(a) whether the report of the Enquiry Committee constituted in February, 1961 to investigate into the circumstances in which heavy demurrage amounting to more than 55 lakhs had been incurred by the Rourkela Steel Plant, has been submitted to Government;

(b) if so, whether a copy of the report will be laid on the Table; and

(c) whether the amount of Rs. 1.52 lakh out of this demurrage, attributed to contractors not acting according to their terms of contract, has been fully recovered from them?

The Minister of Steel and Heavy Industries (Shri C. Subramaniam):

(a). No, Sir.

(b). Does not arise.

(c). As against Rs. 1.52 lakhs recoverable from contractors, an amount of Rs. 1.11 lakhs has been recovered so far.

Stainless Steel

3416. Shrimati Sarojini Mahishi:
Will the Minister of Steel and Heavy Industries be pleased to state:

(a) the number of parties which have applied for licences for manufacture of stainless steel;

(b) how many parties have been given licences and for what amount; and

(c) if there are large numbers of applications, how it is proposed to dispose them of?

The Minister of Steel and Heavy Industries (Shri C. Subramaniam):

(a) 29.